THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES.
NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.
Initial public offer of equity shares on the main board of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE", and together with BSE, the "Stock Exchanges") in compliance with Chapter II of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations").

(Please scan the QR code to view the RHP)

Ganesh® SINCE 1936

GANESH CONSUMER PRODUCTS LIMITED

Our Company was originally incorporated as a private limited company under the name Ganesh Wheat Products Private Limited at Kolkata, West Bengal under the Companies Act, 1956, pursuant to a certificate of incorporation dated March 9, 2000, issued by the RoC. Subsequently, our Company acquired the business of M/s Ganesh Flour Mills, a sole proprietorship firm pursuant to a Business Transfer Agreement. Subsequently, pursuant to a resolution passed by our Shareholder's in the extraordinary general meeting held on December 24, 2010, the name of our Company was changed from Ganesh Wheat Products Private Limited to Ganesh Grains Private Limited, to reflect the principal object and the kind of business activities to be carried out by our Company and consequently, a fresh certificate of incorporation dated January 4, 2011, was issued by the RoC to our Company. Subsequently, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed by the Shareholder's in the extraordinary general meeting held on January 28, 2011, and the name of our Company was changed to Ganesh Grains Limited, and a fresh certificate of incorporation dated February 5, 2011, was issued to our Company by the RoC. Subsequently, pursuant to a resolution passed by our Shareholder's in the extraordinary general meeting held on July 13, 2024, the name of our Company was changed from Ganesh Grains Limited to Ganesh Consumer Products Limited, to reflect the true nature of Company's business and a fresh certificate of incorporation dated August 12, 2024, was issued by the Registrar of Companies, Central Processing Centre. For further details on the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters – Brief history of our Company"*** on page 276 of the red herring prospectus dated September 16, 2025 ("**RHP**") filed with the RoC.

Corporate Identity Number: U15311WB2000PLC091315; **Website:** www.ganeshconsumer.com

Registered Office: 88, Burtolla Street, Kolkata, 700 007, West Bengal, India. **Corporate Office:** Trinity Tower, 83, Topsia Road (South), 3rd Floor, Kolkata, 700 046, West Bengal, India. **Contact Person:** Narendra Mishra, Company Secretary and Compliance Officer; **Telephone:** +91 336 6336633; **Email:** investors@ganeshconsumer.com

NOTICE TO INVESTORS AND ADDENDUM TO THE RHP DATED SEPTEMBER 16, 2025 (THE "ADDENDUM")

This is in relation to the red herring prospectus dated September 16, 2025, ("**RHP**") filed by the Company with the RoC and submitted thereafter with the Securities and Exchange Board of India ("**SEBI**"), BSE Limited and National Stock Exchange of India Limited (together with BSE Limited, "**Stock Exchanges**") in connection with the Offer. Potential bidders may note the following:

1) Our Company has received intimations dated September 17, 2025 from India Business Excellence Fund II ("**IBEF-II**"), that it has transferred an aggregate of 1,818,663 Equity Shares of face value of ₹10, representing 5.00% of the pre-Offer paid up Equity Share capital of our Company ("**Sale Shares**") on a fully diluted basis at a price of ₹322.00 per equity share, as follows

S. No.	Transferor	Transferee	Date of transfer	Number of Equity Shares transferred	Percentage of pre-Offer paid up Equity Share Capital on a fully diluted basis	Total consideration (in ₹ million)
1.	India Business Excellence Fund II	Singularity Equity Fund I	September 17, 2025	909,331	2.50	292.80
2.	India Business Excellence Fund II	Subhkam Ventures (I) Private Limited	September 17, 2025	909,332	2.50	292.80

2) Please note that the Sale Shares do not form part of the Equity Shares proposed to be offered for sale by IBEF-II in the Offer for Sale. Further, the Sale Shares shall be subject to lock-in in accordance with Regulation 17 of the SEBI ICDR Regulations, as applicable, in the hands of the transferee.

3) As a result of the transfer of the Sale Shares, IBEF-II shareholding in our Company has reduced from 3,056,724 Equity Shares, representing 8.40% of the pre-Offer paid-up Equity Share capital of our Company (on a fully diluted basis), to 12,38,061 Equity Shares, representing 3.40% of the pre-Offer paid-up Equity Share capital of our Company (on a fully diluted basis) which are offered for sale in the Offer for Sale. Accordingly, the disclosures in relation to the pre-Offer shareholding of IBEF-II. in the sections "***Summary of the Offer Document***" and "***Capital Structure***" beginning on pages 26 and 94 of the RHP, respectively, as on the date of this Addendum, stands modified, to the extent applicable.

4) As a result of the transfer of the Sale Shares, average cost of acquisition of Equity Shares by our Selling Shareholders in "***Cover page***", stands modified as below:

DETAILS OF THE OFFER FOR SALE BY THE SELLING SHAREHOLDERS

NAME OF SELLING SHAREHOLDERS	TYPE	NUMBER OF EQUITY SHARES OF FACE VALUE OF ₹10 OFFERED	WEIGHTED AVERAGE COST OF ACQUISITION PER EQUITY SHARES OF FACE VALUE OF ₹10 (IN ₹)[$]
Manish Mimani	Promoter Selling Shareholder	1,341,132	9.39
Madhu Mimani	Promoter Selling Shareholder	145,494	Nil
India Business Excellence Fund II	Investor Selling Shareholder	1,238,061	Nil
India Business Excellence Fund IIA	Investor Selling Shareholder	5,933,646	93.04

$As certified by the Singhi & Co., Chartered Accountants by way of their certificate dated September 18, 2025.

5) As a result of the transfer of Sale Shares, the disclosures in the section "***Capital Structure – Equity share capital history - secondary transactions involving the Promoters, Promoter Group and Selling Shareholder***" on page 104 of the RHP and "***Capital Structure- Major Shareholders***" on page 121 of the RHP, with respect to equity shareholders holding 1% or more of the paid-up Equity Share capital of our Company and the number of Equity Shares held by them, as on the date of this Addendum, stands modified as follows:

Capital Structure – Equity share capital history - secondary transactions involving the Promoters, Promoter Group and Selling Shareholder

Date of Allotment / Transfer / Transmission	Name of transferor	Names of transferee	Number of equity shares transferred	Nature of consideration	Face value per Equity Share (₹)	Transfer price per Equity Share (₹)
Selling Shareholders						
India Business Excellence Fund II						
October 7, 2016	Manish Mimani	India Business Excellence Fund II	416,116	Cash	10.00	204.27
October 7, 2016	Madhu Mimani	India Business Excellence Fund II	249,669	Cash	10.00	204.27
September 12, 2025	India Business Excellence Fund II	Manish Mimani	122,400	Cash	10.00	87.81
September 17, 2025	India Business Excellence Fund II	Singularity Equity Fund I	909,331	Cash	10.00	322.00
September 17, 2025	India Business Excellence Fund II	Subhkam Ventures (I) Private Limited	909,332	Cash	10.00	322.00

Capital Structure- Major Shareholders

The list of our major Shareholders and the number of Equity Shares held by them is provided below:

a)The details of our Shareholders holding 1% or more of the paid-up Equity Share capital of our Company on a fully diluted basis, as on the date of this Addendum, are set forth below:

S. No.	Name of the Shareholder	Number of Equity Shares held	Percentage of the pre-Offer Equity Share capital on a fully diluted basis (%)
1.	Manish Mimani	3,366,575	9.26
2.	India Business Excellence Fund II*	1,238,061	3.40
3.	India Business Excellence Fund II A	5,933,646	16.31
4.	Srivaru Agro Private Limited	23,790,540	65.41
5.	Singularity Equity Fund I	909,331	2.50
6.	Subhkam Ventures (I) Private Limited	909,332	2.50
	Total	**36,147,485**	**99.38**

** These Equity Shares are held by Vistra ITCL (India) Limited (Trustee of Business Excellence Trust II – India Business Excellence Fund II)*

6) As a result of the transfer of the Sale Shares, the total number of shareholders disclosed in the section "***Capital Structure***" on page 120 and 121 of the RHP stand modified from 10 to 12, as on the date of this Addendum.

7) As a result of the transfer of the Sale Shares, aggregate pre-Offer and post-Offer Shareholding of our Promoters, the members of our Promoter Group (other than our Promoters) and the Selling Shareholders in "***Summary of the Offer Document***" on pages 27 and 28 of the RHP, stands modified as below:

Aggregate pre-Offer and post-Offer Shareholding of our Promoters, the members of our Promoter Group (other than our Promoters) and the Selling Shareholders

S. No.	Name of Shareholder	Pre-Offer		Post-Offer*	
		No. of Equity Shares of face value of ₹10	Shareholding (in %)	No. of Equity Shares of face value of ₹10	Shareholding (in %)
Promoters and members of the Promoter Group					
1.	Purushottam Das Mimani	9,550	0.03	[•]	[•]
2.	Manish Mimani#	3,366,575	9.26	[•]	[•]
3.	Madhu Mimani#	194,614	0.54	[•]	[•]
4.	Manish Mimani (HUF)	21,010	0.06	[•]	[•]
5.	Srivaru Agro Private Limited	23,790,540	65.41	[•]	[•]
	Total	**27,382,289**	**75.28**	**[•]**	**[•]**
Members of the Promoter Group (other than Promoters)					
None of the members of the Promoter Group (other than the Promoters) hold Equity Shares in our Company					
Selling Shareholders (except Promoters)					
1.	India Business Excellence Fund II	1,238,061	3.40	[•]	[•]
2.	India Business Excellence Fund II A	5,933,646	16.31	[•]	[•]
	Total	**8,990,370**	**24.72**	**[•]**	**[•]**

**To be updated post finalisation of the Offer Price.*
 # Also a selling shareholder

8) As a result of the transfer of the Sale Shares, aggregate pre-Offer and post-Offer shareholding of Promoters, members of the Promoter Group (other than our Promoters) and additional top 10 Shareholders in "***Summary of the Offer Document***" on page 28 of the RHP, stands modified as below:

Aggregate pre-Offer and post-Offer shareholding of Promoters, members of the Promoter Group (other than our Promoters) and additional top 10 Shareholders

S. No.	Pre-Offer shareholding as at the date of this Addendum			Post-Offer shareholding as at the date of Allotment^			
	Name of the Shareholder	Number of Equity Shares of face value of ₹10 each held on a fully diluted basis*	Percentage of paid-up Equity Share capital on a fully diluted basis#* (in %)	At the lower end of the Price Band (₹306)		At the upper end of the Price Band (₹322)	
				Number of Equity Shares of face value of ₹10 each held on a fully diluted basis*	Percentage of paid-up Equity Share capital on a fully diluted basis#* (in %)	Number of Equity Shares of face value of ₹10 each held on a fully diluted basis*	Percentage of paid-up Equity Share capital on a fully diluted basis#* (in %)
Promoters							
1.	Purushottam Das Mimani	9,550	0.03	9,550	0.02	9,550	0.02
2.	Manish Mimani#	3,366,575	9.26	2,025,443	4.99	2,025,443	5.01
3.	Madhu Mimani#	194,614	0.54	49,120	0.12	49,120	0.12
4.	Manish Mimani (HUF)	21,010	0.06	21,010	0.05	21,010	0.05
5.	Srivaru Agro Private Limited	23,790,540	65.41	23,790,540	58.56	23,790,540	58.87
Members of the Promoter Group (other than Promoters)							
None of the members of the Promoter Group (other than the Promoters) hold Equity Shares in our Company							
Additional top 10 shareholders (apart from Promoters and members of the Promoter Group)							
1.	India Business Excellence Fund II#	1,238,061	3.40	-	-	-	-
2.	India Business Excellence Fund II A#	5,933,646	16.31	-	-	-	-
3.	Singularity Equity Fund I	909,331	2.50	909,331	2.24	909,331	2.25
4.	Subhkam Ventures (I) Private Limited	909,332	2.50	909,332	2.24	909,332	2.25
5.	Benu Gopal Bagri	200	Negligible	200	Negligible	200	Negligible
6.	Sunil Chandak	200	Negligible	200	Negligible	200	Negligible
7.	Anand Kumar Bardia	200	Negligible	200	Negligible	200	Negligible

Also a selling shareholder
^Based on the Offer Price of ₹[●] and subject to finalisation of the Basis of Allotment.

9) As a result of the transfer of the Sale Shares, weighted average cost of acquisition of all shares transacted in the 1 year, 18 months and 3 years preceding the date of this Addendum in "***Summary of the Offer Document***" on page 33 of the RHP, stands modified as below:

Weighted average cost of acquisition of all shares transacted in the 1 year, 18 months and 3 years preceding the date of this Addendum

Period	Weighted average cost of acquisition per equity share of face value of ₹10 each (in ₹)*	Cap Price is 'x' times the weighted average cost of acquisition*	Range of acquisition price per equity share: lowest price – highest price (in ₹)*
Last one year preceding the date of this Addendum	283.30	1.14	87.81 - 322.00
Last 18 months preceding the date of this Addendum^	283.30	1.14	87.81 - 322.00
Last three years preceding the date of this Addendum^	283.30	1.14	87.81 - 322.00

**As certified by Singhi & Co., Chartered Accountants by way of their certificate dated September 18, 2025.*

^ Our Corporate Promoter, Srivaru Agro Private Limited received 23,790,540 Equity Shares of face value of ₹10 pursuant to the Promoter Scheme of Amalgamation. Out of total equity shares of 23,790,540 received by Srivaru Agro Private Limited, 8,506,567 equity shares received from Manoj Mercantile Credit(P) Ltd, 8,669,261 equity shares received from Srivaru Poly Packs Private Limited and 6,614,712 equity shares received from New Age Import Private Limited, respectively. Accordingly, the same has not been considered as acquisition and hence not reported in above table. For further details, please see "Our Promoter and Promoter Group – Change in Control of our Company" on page 307 of the RHP.

10) As a result of the transfer of the Sale Shares, average cost of acquisition of Equity Shares by our Promoters and Selling Shareholders in "***Cover page***" and "***Summary of the Offer Document***" on page 34 of the RHP, stands modified as below:

Average cost of acquisition of Equity Shares by our Promoters and Selling Shareholders

The average cost of acquisition of Equity Shares by our Promoters and Selling Shareholders as at the date of this Addendum is set forth below:

S. No.	Name	Number of Equity Shares of face value of ₹10 each	Average cost of acquisition per Equity Share^ (in ₹)
Promoters			
1.	Purushottam Das Mimani	9,550	Nil
2.	Manish Mimani#	3,366,575	9.39
3.	Madhu Mimani#	194,614	Nil
4.	Manish Mimani (HUF)	21,010	Nil
5.	Srivaru Agro Private Limited*	23,790,540	10.25
Selling Shareholders			
6.	India Business Excellence Fund II	1,238,061	Nil
7.	India Business Excellence Fund IIA	5,933,646	93.04

^ As certified by Singhi & Co., Chartered Accountants by way of their certificate dated September 18, 2025.
 # Also, a selling shareholder.
**For the calculation of the average cost of acquisition for the equity shares acquired by Srivaru Agro Private Limited, by way of transfer pursuant to scheme of amalgamation, we have considered the average cost of acquisition for respective transferer for the equity shares transferred.*

11) As a result of the transfer of the Sale Shares, disclosures in the sections "***Basis for Offer Price - Weighted average cost of acquisition, Floor Price and Cap Price – c) Price per share based on the last five primary or secondary transactions***" on page 158 of the RHP, stands modified as below:

Secondary acquisition/ transfer:

Disclosed below are the last five secondary transactions by the Promoters, members of the Promoter Group, Promoter Selling Shareholders, or Shareholder(s) having the right to nominate director(s) in the Board of Directors of our Company are a party to the transaction, in the last three years preceding the date of this Addendum:

S. No.	Name of the acquirer/transferor*	Nature of transaction	Date of acquisition	Number of equity shares acquired	Acquisition price per equity share (in ₹)
1.	Manish Mimani	Acquisition	September 12, 2025	122,400	87.81
			September 15, 2025	237,600	
2.	India Business Excellence Fund II	Transfer	September 17, 2025	1,818,663	322.00
	Weighted Average Cost				**283.30**

As certified by Singhi & Co., Chartered Accountants pursuant to their certificate dated September 18, 2025. This certificate has been designated as a material document for inspection in connection with the Offer. See "Material Contracts and Documents for Inspection" on page 574 of the RHP.

**Our Corporate Promoter, Srivaru Agro Private Limited received 23,790,540 Equity Shares of face value of ₹10 pursuant to the Promoter Scheme of Amalgamation. Out of total equity shares of 23,790,540 received by Srivaru Agro Private Limited, 8,506,567 equity shares received from Manoj Mercantile Credit(P) Ltd, 8,669,261 equity shares received from Srivaru Poly Packs Private Limited and 6,614,712 equity shares received from New Age Import Private Limited, respectively. Accordingly, the same has not been considered as acquisition and hence not reported in above table. For further details, please see "Our Promoter and Promoter Group – Change in Control of our Company" on page 307 of the RHP.*

12) As a result of the transfer of the Sale Shares, disclosures in the sections "***Basis for Offer Price - Weighted average cost of acquisition, Floor Price and Cap Price – d) Weighted average cost of acquisition, floor price and cap price***" on pages 158 and 159 of the RHP, stands modified as below:

Weighted average cost of acquisition, floor price and cap price

Past transactions	Weighted average cost of acquisition per Equity Share (in ₹)#	Floor Price is ₹ 306	Cap Price is ₹ 322
Weighted average cost of acquisition of primary issuance by the Company(1)	N.A.	N.A.	N.A.
Weighted average cost of acquisition of secondary transactions (sale of acquisition) of Equity Shares of the Company(2)	N.A.	N.A.	N.A.
Since there was no primary issue or secondary transactions in last 18 months which is equivalent or more than 5% of the fully diluted paid-up Equity Share capital, the details has been disclosed for price per share of the Company based on the last five primary or secondary transactions (secondary transactions where Promoters, Selling Shareholders or Shareholder(s) having the right to nominate Director(s) on our Board, are a party to the transaction), not older than three years prior to the date of this Addendum irrespective of the size of transactions:			
Based on Primary secondary transactions	N.A.	N.A.	N.A.
Based on secondary transactions (sale of acquisition) of Equity Shares of the Company	283.30	1.08 times	1.14 times

 # As certified by Singhi & Co., Chartered Accountants pursuant to their certificate dated September 18, 2025.
Note:
(1) There has been no primary issuance of equity shares of the Company during the 18 months preceding the date of this Addendum
(2) Our Corporate Promoter, Srivaru Agro Private Limited received 23,790,540 Equity Shares of face value of ₹10 pursuant to the Promoter Scheme of Amalgamation. Out of total equity shares of 23,790,540 received by Srivaru Agro Private Limited, 8,506,567 equity shares received from Manoj Mercantile Credit(P) Ltd, 8,669,261 equity shares received from Srivaru Poly Packs Private Limited and 6,614,712 equity shares received from New Age Import Private Limited, respectively. Accordingly, the same has not been considered as acquisition and hence not reported in above table.

Risk Factor no. 7 in the Risk to Investor section in Price Band Advertisement dated September 16, 2025, published in the newspaper on September 17, 2025, shall be read as under:

7. **Low profit margin:** We have experienced low PAT Margin in the past and may continue to so in the future. Considering the nature of business of our Company, the cost of materials consumed as a percentage of our revenue from operations is significant due to which our PAT Margin was low. Our PAT Margin during the Fiscals 2025, 2024 and 2023 were also impacted by various factors, including our cost of materials consumed, finance cost, depreciation and amortization expense and other expenses. We expect to incur such expenditures in the future which could result in low PAT Margins in the future as well. Our revenue from operations, profit after tax and PAT Margin for Fiscal 2025, Fiscal 2024 and Fiscal 2023 are set out below:

(₹ in millions)

Particulars	Fiscal 2025	Fiscal 2024	Fiscal 2023
Revenue from operation (in ₹ million)	8,504.62	7,590.73	6,107.51
Profit after tax (in ₹ million)	354.32	269.92	271.04
PAT margin (%)	4.17	3.56	4.44

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BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
DAM CAPITAL	IIFL CAPITAL	motilal oswal Investment Banking	MUFG MUFG Intime
DAM Capital Advisors Limited Altimus 2202, Level 22, Pandurang Budhkar Marg, Worli, Mumbai - 400018 Maharashtra, India **Telephone:** +91 22 4202 2500; **Email:** ganesh.ipo@damcapital.in **Investor grievance email:** complaint@damcapital.in **Contact person:** Puneet Agnihotri / Chandresh Sharma **Website:** www.damcapital.in; **SEBI Registration No.:** MB/INM000011336	**IIFL Capital Services Limited** *(formerly known as IIFL Securities Limited)* 24th Floor, One Lodha Place, Senapati Bapat Marg, Lower Parel (W) Mumbai 400 013, Maharashtra, India **Telephone:** +91 22 4646 4728; **Email:** ganeshgrains.ipo@iiflcap.com **Investor grievance email:** ig.ib@iiflcap.com **Contact person:** Amrita Sahney / Pawan Jain **Website:** www.iiflcap.com; **SEBI Registration No.:** INM000010940	**Motilal Oswal Investment Advisors Limited^** Motilal Oswal Tower, Rahimtullah, Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai, Maharashtra - 400 025 India **Telephone:** +91 22 7193 4380; **Email:** ganeshconsumer.ipo@motilaloswal.com **Website:** www.motilaloswalgroup.com **Investor grievance email:** moiaplredressal@motilaloswal.com **Contact person:** Sukant Goel/ Kunal Thakkar; **SEBI Registration No:** INM000011005	**MUFG Intime India Private Limited** *(formerly known as Link Intime India Private Limited)* C-101, 1st Floor, 247 Park, L B S Marg, Vikhroli West Mumbai – 400 083, Maharashtra, India **Telephone:** +91 810 811 4949; **Email:** ganeshconsumer.ipo@in.mpms.mufg.com **Investor grievance email:** ganeshconsumer.ipo@in.mpms.mufg.com **Website:** www.in.mpms.mufg.com **Contact person:** Shanti Gopalkrishnan; **SEBI Registration No:** INR000004058

^ In compliance with the proviso to Regulation 21A and explanation (iii) to Regulation 21A of the SEBI (Merchant Bankers) Regulations, 1992, and Regulation 23(3) of the SEBI ICDR Regulations, Motilal Oswal Investment Advisors Limited will only be involved in the marketing of the Offer on account of being an associate of our Company. Motilal Oswal Investment Advisors Limited has signed the due diligence certificate and has been disclosed as a BRLM for the Offer.

The RHP and all Offer related material shall be read in conjunction with this Addendum. The information in this Addendum supplements and updates the information in the RHP. Relevant changes will be reflected in the Prospectus to be filed with the RoC, SEBI and the Stock Exchanges. However, this Addendum does not reflect all the changes that may have occurred between the date of filing of the RHP and the date hereof, and accordingly does not include all the changes and/or update that will be included in the Prospectus. Please note that the information included in the RHP will be suitably updated, including to the extent stated in this Addendum, as may be applicable, in the Prospectus, as and when filed with the RoC, SEBI and the Stock Exchanges.

AVAILABILITY OF RHP AND THIS ADDENDUM: Investors should note that Investment in Equity Shares involves a high degree of risk and investors are advised to refer to the RHP and the Risk Factors contained herein, before applying in the Offer. Full copy of the RHP is available at the website of SEBI at www.sebi.gov.in, the website of Stock Exchanges at www.nseindia.com and www.bseindia.com the website of our Company at www.ganeshconsumer.com and the website of BRLMs i.e. DAM Capital Advisors Limited at www.damcapital.in, IIFL Capital Services Limited (*formerly known as IIFL Securities Limited*) at www.iiflcap.com, Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the abridged prospectus shall be available on the website of our Company at www.ganeshconsumer.com and the website of BRLMs i.e. DAM Capital Advisors Limited at www.damcapital.in, IIFL Capital Services Limited (formerly known as IIFL Securities Limited) at www.iiflcap.com, Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com and the website of the Registrar to the Offer i.e., MUFG Intime India Private Limited (*Formerly Link Intime India Private Limited*) at www.in.mpms.mufg.com

AVAILABILITY OF BID CUM APPLICATION FORMS: Copies of the Bid cum Application Form (other than for Anchor Investors) and the abridged prospectus will be available with the Designated Intermediaries at relevant Bidding Centres and at our Registered Office. An electronic copy of the ASBA Form will also be available for download on the websites of NSE (www.nseindia.com) and BSE (www.bseindia.com) at least one day prior to the Bid/Offer Opening Date. For Anchor Investors, the Bid cum Application Forms will be available at the offices of the BRLMs and Syndicate Members: Motilal Oswal Financial Services Limited and Sharekhan Limited and at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. Bid cum Application Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA): Investors have to apply through the ASBA process. ASBA has to be availed by all the investors. For details on ASBA process, please refer to the details given in the ASBA Form and Abridged Prospectus and also please refer to "*Offer Procedure*" on Page No. 470 of RHP. Further ASBA Application forms can be obtained from Designated Branches of SCSBs, the list of banks that are available on website of SEBI at www.sebi.gov.in and website of Stock Exchanges at www.nseindia.com and www.bseindia.com. The investors are required to fill the Bid Cum Application form and submit the same to the relevant SCSBs at the specific locations or registered brokers at the broker centers or RTA or DP's. The SCSB's will block the amount in the account as per the authority contained in application form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Ltd., Anand Rathi Share & Stock Brokers Ltd., Asit C. Mehta Investment Interrmediates Ltd., Axis Capital Limited, Centrum Broking Ltd., Dalal & Broacha Stock Broking Private Limited, Finwizard Technology Private Limited, HDFC Securities Ltd., ICICI Securities Limited, JM Financial Services Limited, KJMC Capital Market Services Ltd., Kotak Securities Ltd., LKP Securities Ltd., Nuvama Wealth And Investment Limited, Prabhudas Lilladher Pvt. Ltd., Pravin Ratilal Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., SBICAP Securities Limited, SMC Global Securities Ltd., SS Corporate Securities Limited, Kantilal Chhaganlal Securities Pvt. Ltd., Upstox Securities Private Limited, IDBI Capital Markets & Securities Ltd., Keynote Capitals Limited, Religare Broking Limited, Systematix Shares and Stocks (India) Limited, Trade Bulls Securities (P) Ltd. and Yes Securities (India) Limited.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **GANESH CONSUMER PRODUCTS LIMITED**
On behalf of the Board of Directors
Sd/-
Narendra Mishra
Company Secretary and Compliance Officer

Place: Kolkata, West Bengal
Date: September 18, 2025

GANESH CONSUMER PRODUCTS LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated September 16, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., DAM Capital Advisors Limited at www.damcapital.in, IIFL Capital Services Limited *(formerly known as IIFL Securities Limited)* at www.iicap.com and Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.ganeshconsumer.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section *"Risk Factors"* beginning on page 36 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC.

This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

CONCEPT

Coromandel Engineering Company Limited

CIN: L74910TN1947PLC000343
Registered and Corporate Office: 'BASCON FUTURA' No.10/2, Old No. 56L, Venkatanarayana Road, T. Nagar, Chennai - 600 017.
Email: csecl@cec.coromandel-group.com Website: https://www.coromandelengg.com

NOTICE TO SHAREHOLDERS SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025, investors are informed that, a special window has been opened only for re-lodgement of transfer deeds, lodged prior to 1st April 2019, and which were rejected/returned/not attended to, due to deficiency in the documents/process/ or otherwise. This facility of re-lodgement will be available from 7th July 2025 to 6th January 2026.

Investors are requested to re-lodge such cases, after rectifying the deficiency identified earlier, with the company's Registrar and Share Transfer Agents viz M/s. KFin Technologies Limited, latest by 6th January 2026 at the following address:

KFin Technologies Limited (Unit: Coromandel Engineering Company Limited), Correspondence/Operational Address: Selenium Building, Tower B, Plot 31-32, Nanakramguda, Serilingampally, Rangareddi, Hyderabad–500032. Tel:91-40-23420815 to 23420824; Fax: +91-4023420814 Toll Free No.1-800-3454001

Transfer requests submitted after 6th January, 2026 will not be accepted by the Company/RTA.

For Coromandel Engineering Company Limited
Sneha Jain
Company Secretary

Date : 18.9.2025
Place : Chennai

IFB INDUSTRIES LIMITED

CIN : L51109WB1974PLC029637
Regd. Office : 14, Taratolla Road, Kolkata - 700088
Phone : 91 33 30489299, **Fax :** 91 33 30489230
Email : investors@ifbglobal.com; **Website :** www.ifbindustries.com

NOTICE OF SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

NOTICE IS HEREBY GIVEN THAT Securities Exchange Board of India ("SEBI") vide its circular dated July 02, 2025 has introduced a one-time special window for re-lodgement of transfer requests for physical shares.

Pursuant to the said Circular, shareholders who had submitted transfer requests for physical shares prior to April 01, 2019 (the date from which transfer of securities in physical form was discontinued) and whose requests were rejected due to deficiencies are now provided an opportunity to re-lodge such transfer request.

Eligible shareholders may re-lodge their earlier requests with the Company's Registrar and Share Transfer Agent (RTA) **C B Management Services (P) Ltd.** alongwith requisite documents and rectifying the deficiency, if any, during the one-time special window period i.e from July 07, 2025 till January 06, 2026.

Shareholders are informed that pursuant to said circular the securities relodged for transfer shall be issued only in demat mode after following due process for such transfer-cum-demat requests.

Shareholders can send the documents on any addresses given below:

IFB INDUSTRIES LIMITED To, The Company Secretary Regd. Office: 14 Taratolla Road Kolkata - 700088 Ph: (033) 3048 9299 Email: **investors@ifbglobal.com**	**C B Management Services (P) Ltd.** Registrar and Share Transfer Agent (RTA) Rasoi Court, 5th Floor, 20 R. N. Mukherjee Road, Kolkata - 700001 Ph: (033) 6906 6200 Email: **rta@cbmsl.com**

We urge all the shareholders who had submitted transfer requests in the past and are yet to receive transferred shares due to deficiencies, to take benefit of this Special Window introduced in the benefit of the shareholders. The detailed circular is also available on the website of the Company at **www.ifbindustries.com**

For IFB Industries Limited
Sd/-
(Ritesh Agarwal)
Company Secretary

Place : Kolkata
Date : 19.09.2025

E-AUCTION NOTICE
SUPREME OVERSEAS EXPORTS INDIA PVT. LTD.

(IN LIQUIDATION)

Reg. Off.: 44/1, 16th Cross, K.R.Road, Jayanagar, 7th Block, Bangalore, Karnataka

Under Insolvency and Bankruptcy Code, 2016, the Assets owned by the Corporate debtor M/s Supreme Overseas Exports India Pvt. Ltd., having CIN:U19111KA1998PTC024166 which are forming part of Liquidation Estate of CD are for sale by the Liquidator, as per terms contained in this notice and other terms mentioned in the detailed process document. The sale of properties will be done by the undersigned through the e-auction platform https://ibbi.baanknet.com/eauction

Sl. No.	Asset	Reserve Price Rs.	EMD Rs.	Incremental Value Rs.
A	Plant and Machinery used in Leather Industry (located in Ambur Factory)			
A.1	Steel Rotary Mat Drum- Center Shaft, Gear teeth Arrangement, Dry Motor - 30Hp with Gear Box (Quantity-3)	20,72,835	2,07,284	25,000
A.2	RO Plant - Rochem	11,59,753	1,15,975	15,000
B	Finished Leather Jackets in Bengaluru	1,38,20,482	13,82,048	1,00,000

Last date for submission of EOI	on or before 5 pm on 14/10/2025
Date of Inspection of Assets	11-10-25 to 14-10-25, to be intimated by Liquidator
Last date for remittance of EMD	15-10-2025
E-auction date	17-10-25

Few Terms and Condition of the E-auction are as under:

1) The E-auction is scheduled on 17.10.2025 from 11.00 AM to 1.00 PM
2) The EMD of unsuccessful Auctions shall be refunded.
3) Bidding will be allowed only if **EMD** prescribed for the respective lot is remitted as per specified timeline.
4) The Registration charges, GST, and other applicable charges, if any, shall be paid extra by the successful bidders, to conclude the sale.
5) E-Auction will be conducted on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" "NO RECOURSE WHATSOVER BASIS"** through approved service provider https://ibbi.baanknet.com/eauction
6) The Complete E-Auction process document containing details of the Assets, online e- auction Bid Form, Declaration and Undertaking Form, other Terms and Conditions of online auction sale may be obtained from **https://ibbi.baanknet.com/eauction.** Also, by writing to Liquidator in **Supremeoverseasliquidation@gmail.com**

Sd/-Smt.Ramanathan Bhuvaneshwari
Liquidator
IP Reg. No: IBBI/IPA-002/IP-N00306/2017-18/10864

Date: 19-10-2025
Place: Bengaluru

WELLA COMPANY

Implementation of Revised GST Rates Effective September 22, 2025 – Wella India Private Limited

Following the 56th GST Council Meeting, the GST rate for Wella India's shampoo products has been reduced from 18% to 5%, effective September 22, 2025.

Wella India is committed to passing on the full benefit of this reduction to consumers, in compliance with all applicable laws. This has been communicated to our channel partners. Below are the top 10 affected SKUs with their current and revised Maximum Retail Prices (MRPs):

Product Name	Current MRP	Revised MRP effective from September, 22,2025
Wella Professionals Invigo Nutri Enrich Shampoo 250ml	750	665
Wella Professionals Invigo Nutri Enrich Shampoo 1000ml	1450	1290
Wella Professionals Elements Renewing Shampoo 250ml	1250	1110
Wella Professionals Invigo Color Brilliance Shampoo 250ml	750	665
Wella Professionals Fusion Shampoo 250ml	1200	1060
Wella Professionals Invigo Balance Clean Scalp Shampoo 250ml	750	665
Wella Professionals Eimi Dry Me Shampoo 65ml	500	440
Wella Professionals Oil Reflections Shampoo 250ml	1250	1110
SP Clear Scalp Shampoo 250ml	1800	1600
Wella Professionals Fusion Shampoo 50ml	250	220

- For a limited period, Wella products may be available with both old and new MRPs in the market. Consumers are advised to verify and purchase at the lower MRP, as mandated by the revised GST rates, effective September 22, 2025.
- MRP (Maximum Retail Price) Reduction is an outcome of passing on the benefit of the revised GST rate of 5%, effective 22 September 2025.
- All MRPs are inclusive of taxes.

WELLA SYSTEM SEBASTIAN

Wella Professionals Invigo Nutri Enrich Shampoo 250ml
Old MRP – Rs. 750,
New MRP – Rs. 665

Wella Professionals Fusion Shampoo 250ml
Old MRP – Rs. 1200,
New MRP – Rs. 1060

SRI KANNAPIRAN MILLS LIMITED

CIN : U17111TZ1946PLC000188
Registered Office : Post Bag No.1, Sowripalayam, Coimbatore - 641 028
Tel: 0422- 235 1111 Fax 0422 2351110
Email : csd@kannapiran.co.in Website : www.kannapiran.co.in

NOTICE OF THE 79TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Dear Members,

Notice is hereby given that 79th Annual General Meeting (AGM) of the Company will be held at 3.00 P M IST, on Monday, the 29th day of September 2025 through Video Conference (VC) / Other Audio Visual Means (OAVM) to transact the business, as set out in the Notice of AGM dated 26th August 2025.

The Company has sent the Notice of AGM to those shareholders holding shares of the Company as on 29th August 2025, through e-mail to Members whose e-mail addresses are registered with the Company / Depositories in accordance with the Circular No.20/2020 issued by the Ministry of Corporate Affairs dated 5th May, 2020 read with Circular No. 14/2020 dated 8th April, 2020, Circular No. 17/2020 dated 13th April, 2020, Circular No.02/2021 dated 13th January 2021 Circular No.2/2022 dated 5th May 2022,Circular No.10/2022 dated 28th December 2022, General Circular No.09/2003 dated 25th September 2023 and General Circular No.09/2024 dated 19.09.2024 ("MCA Circulars)

The AGM Notice along with the explanatory statement and the Annual Report for the financial year 2024 - 25 is available and can be downloaded from the Company's website www.kannapiran.co.in.

Members can attend and participate in the Annual General Meeting through VC/OAVM facility only. The instructions for joining the Annual General Meeting are provided in the Notice of the Annual General Meeting. Members attending the meeting through VC/OAVM shall be counted for the purposes of reckoning the quorum under Section 103 of the Companies Act, 2013.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time, the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using remote electronic voting system (remote e-voting) provided by Central Depository Services India Limited. Additionally, the Company is providing the facility of voting through e-voting system during the Annual General Meeting ("e-voting"). Detailed procedure for remote e-voting/ e-voting is provided in the Notice of the Annual General Meeting. For further details in connection with e-voting, members may also visit the website https://www.evotingindia.com.

The Board of Directors of the Company has appointed Mr.M.R.L Narasimha, Company Secretary in Practice as Scrutinizer to scrutinize the voting process in a fair and transparent manner.

Members are requested to carefully read the instructions printed for voting through e–voting on the AGM Notice. Members are also requested to note the following:

1	Date of completion of dispatch of Notice through Email	Saturday, 6th September 2025
2	Date and time of Commencement of remote e-voting	Friday, 26th September 2025 (09.00 AM IST)
3	Date and time of end of remote e-voting. Remote e-voting will not be allowed beyond this date and time	Sunday, 28th September 2025 (05.00 PM IST)
4	Cut-off date of determining the members eligible for e-voting	22nd September, 2025

Those Members, who shall be present in the AGM through VC / OAVM facility and had not cast their votes on the resolution through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

A person whose name is recorded in the Register of Members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting or voting at the Annual General Meeting. The voting rights of Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date.

The Members who have cast their votes by remote e-voting prior to the AGM may also attend / participate in the AGM through VC / OVAM but shall not be entitled to cast their votes again.

Any person, who acquires shares of the Company and becomes a Members of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, may obtain the login id and password by sending a request to investor@cameoindia.com. However, if he/she is already registered with CDSL for remote e-voting then he/she can use his/her existing User ID and Password for casting the votes.

In case the shareholder's email ID is already registered with the Company/its Registrar & Share Transfer Agent "RTA"/Depositories, log in details for e-voting are being sent on the registered email address.

If you have not registered your e-mail address with the Company / Depository you may please follow below instructions for obtaining login details for e-voting:

Shareholders holding shares in physical mode are requested to send a request to the Registrar and Transfer Agent of the Company, M/s Cameo Corporate Services Limited" at investor@cameoindia.com by providing Folio No., Name of Shareholder, scanned copy of the share certificate / allotment advice (front and back), PAN (self-attested), Aadhaar (Self- attested) for registering the e-mail address.

Shareholders holding shares in Demat mode are requested to contact your Depository Participant ("DP") and register your e-mail address in your Demat account, as per the process advised by your DP.

For details relating to remote e-voting on AGM, please refer to the Notice of the AGM. If you have any queries relating to remote e-voting, please refer to the Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslinida.com or contact Toll Free No.1800 21 09911

In case of any grievances connected with facility for voting by electronic voting means, please contact e-mail: helpdesk.evoting@cdslinida.com, Toll Free No. (1800 22 09911).

The result of voting will be announced by the company in its website www.kannapiran.co.in and on the website of Central Depository Services India Limited (CDSL).

Notice is hereby given that the Register of Members and Share Transfer Books of the Company will remain closed from Tuesday, 23rd September 2025 to Monday, 29th September, 2025 (Both days inclusive) for AGM.

For Sri Kannapiran Mills Limited
KG Balakrishnan
Chairman
DIN : 00002174

Date : 26.08.2025
Place : Coimbatore

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCIBE FOR UNITS OR SECURITIES.

NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE EMERGE PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED IN COMPLIANCE WITH THE CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATION, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT

SRINIBAS PRADHAN CONSTRUCTIONS LIMITED

Corporate Identification Number U45201OR2020PLC034275

Our Company was incorporated as Srinibas Pradhan Constructions Private Limited under the provisions of the Companies Act, 2013, pursuant to certificate of incorporation dated September 25, 2020 issued by the Central Registration Centre. Subsequently, our Company was converted into public limited company under the provisions of Companies Act, 2013, pursuant to the approval accorded by our Shareholders at the Extra-ordinary General Meeting held on December 27, 2023. Consequently, the name of our Company was changed to "Srinibas Pradhan Constructions Limited" and a fresh Certificate of Incorporation consequent upon conversion from a private limited company to a public limited company was issued to our Company by the Registrar of Companies, Cuttack on February 09, 2024.The Company's Corporate Identification Number is U45201OR2020PLC034275.

Registered Office: Plot No. 813, Khata No. 106/548, Brajraj Nagar, Chhualiberna, Jharsuguda, Belpahar Rs, Jharsuguda, Belpahar, Orissa, India, 768217
Telephone: +91 6645 251105; **E-mail**: info@srinibaspradhan.in.; **Fax No.:** +91 6645 251105;
Website: www.srinibaspradhan.com.;
Contact Person: Ms. Surbhi Agrawal, Company Secretary and Compliance officer;

PROMOTERS OF OUR COMPANY: MR. RAMAKANTA PRADHAN, MR. SRINIBAS PRADHAN & MRS. JYOTSHNA PRADHAN

INITIAL PUBLIC OFFER OF UPTO 21,45,600 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF SRINIBAS PRADHAN CONSTRUCTIONS LIMITED ("SPCL" OR THE "COMPANY" OR THE "ISSUER") AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE) FOR CASH, AGGREGATING UP TO ₹ [•] LAKHS ("PUBLIC ISSUE"), COMPRISING OF A FRESH ISSUE OF 17,85,600 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF 3,60,000 EQUITY SHARES BY THE SELLING SHAREHOLDERS ("OFFER FOR SALE") AGGREGATING TO RS. [•] LAKHS COMPRISING; 1,80,000 EQUITY SHARES AGGREGATING UP TO RS. [•] LAKHS BY MR. RAMAKANTA PRADHAN AND 1,80,000 EQUITY SHARES AGGREGATING UP TO RS.[•] LAKHS BY MR. SRINIBAS PRADHAN (COLLECTIVELY REFFERD AS "SELLING SHAREHOLDERS") OUT OF WHICH [•] EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE FOR CASH, AGGREGATING ₹ [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE FOR CASH, AGGREGATING UPTO ₹ [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE PUBLIC ISSUE AND NET ISSUE WILL CONSTITUTE [•] % AND [•] % RESPECTIVELY OF THE POST- ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

This Public announcement is being made in compliance with and in accordance with Regulation 247 of the SEBI (ICDR) Regulations, 2018 which prescribe regarding public announcement to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market condition and other considerations, to undertake initial public offering of its Equity shares pursuant to the issue and has filed Draft Red Herring Prospectus dated September 17, 2025 which has been filed with the Emerge Platform of National Stock Exchange of India Limited.

In relation to above, the DRHP filed with the Emerge Platform of National Stock Exchange of India Limited shall be made available to the public for comments, by hosting it on the respective websites of the Stock Exchanges i.e. https://www.nseindia.com/, website of the Company at www.srinibaspradhan.com and the websites of Book Running Lead Manager to the issue i.e. Fast Track Finsec Private Limited at www.ftfinsec.com ("BRLM").

Our Company hereby invites the members of the public to give comments on the DRHP filed with Emerge Platform of National Stock Exchange of India Limited with respect to disclosures made in the DRHP, if any for a period of at least 21 days from September 19, 2025 to October 10, 2025 on or before 5:00pm. The members of the public are requested to send a copy of their comments to NSE and/or to the Company Secretary and Compliance officer of our Company and/or the BRLM at their respective addresses i.e. on email id of Company at cs@srinibaspradhan.com , email id of BRLM at investor@ftfinsec.com.

Investments in equity and equity related securities involve a degree of risk and investors should not invest any funds in the issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the issue. For taking an investment decision, investors must rely on their own examination of our company and the issue, including the risk involved. The Equity shares in the issue have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of DRHP. Specific attention of the investors is invited to "**Risk Factors**" beginning on page no. 43 of Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be solely on the basis of such RHP as there may be material changes in the RHP from the DRHP.

For details of the main objects of our Company as contained in its Memorandum of Association, see "History and certain other corporate matters on page no. 201 of the Draft Red Herring Prospectus.

The liability of the members of our Company is limited. For details of the share capital, capital structure of our company, the names of the signatories to the Memorandum of Association and the number of shares of our company subscribed by them, of our company, please see "Capital Structure" beginning on page no. 91 of the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE
Fasttrack Finsec Category-I Merchant Banker	Maashitla
FAST TRACK FINSEC PRIVATE LIMITED Office No. V-116, 1st Floor, New Delhi House, 27, Barakhambha Road, New Delhi – 110001 **Telephone: +91-11-43029809** **Email: mb@ftfinsec.com** **Website: www.ftfinsec.com** **Investor Grievance Email: investor@ftfinsec.com** **Contact Person:** Ms. Sakshi/ Ms. Shweta Mehrotra **SEBI registration number:** INM000012500 **CIN:** U65191DL2010PTC200381	**MAASHITLA SECURITIES PRIVATE LIMITED** 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, New Delhi - 110034 **Tel No: +91 011-47581432** **E-mail Id: Investor.ipo@maashitla.com** **Investor Grievance Email: Investor.ipo@maashitla.com** **Website: www.maashitla.com** **Contact Person:** Mr. Mukul Agrawal **SEBI Registration No:** INR000004370 **CIN:** U67100DL2010PTC208725

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP dated September 17, 2025.

SRINIBAS PRADHAN CONSTRUCTIONS LIMITED
On behalf of the Board of Directors
Sd/-
Surbhi Agrawal
Company Secretary and Compliance officer

Date: September 18, 2025
Place: Orissa

Srinibas Pradhan Constructions Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market condition and other considerations, to undertake initial public issue of its Equity shares and has filed the DRHP dated September 17, 2025 with Stock exchange. The DRHP shall be available on the website of the Stock Exchange i.e. NSE at https://www.nseindia.com/, website of the Company at www.srinibaspradhan.com and the websites of Book Running Lead Manager to the issue i.e. Fast Track Finsec Private Limited at www.ftfinsec.com Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section titled "Risk Factors" on page no. 43 of the Draft Red Herring Prospectus. Potential investors should not rely on the DRHP filed with the Stock exchanges for making any investment decision, and should instead rely on the RHP, for making investment decision.

The Equity shares have not been and will not be registered under the U.S. Securities Act of 1933 (the "US Securities Act") or any state securities law in United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws.

This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of securities for sale in any jurisdiction, including the United States and any securities described in this announcement may not be offered or sold in the United States absent registration under the U.S. Securities Act of 1933, as amended or an exemption from registration. Any public offering of securities to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. There will be no public offerings of the Equity shares in the United States.